CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA NO.2165/2000

New Delhi this the 18th day of January 2001 Hon'ble Shri Govindan S Tampi, Member (A)

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T.C. Chawla, S/O Shri Daulat Ram Retd. Asstt. Director , ARC B5/57 Safdarjang Enclave New Delhi

-----Applicant

(By Advocate: Shri S C Luthra)

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- 1. Union of India through Cabinet Secretary, Rashtrapati Bhawan, New Delhi
- 2. Director General (Security) East Block V, R K Puram, New Delhi
- 3. Director Aviation Research Centre, East Block V, R K Puram, New Delhi

......Respondents (By Advocate: Shri R N Singh)

ORDER (ORAL)

Shri S C Luthra, learned counsel for applicant submits that the representation given by the applicant is under consideration of the respondents. As is evident from the letter dated 23.2.2000 the applicant only requests for the time frame may be fixed for disposing of representation . Shri R N Singh, learned counsel for the respondents submits that the department would consider the case which may take some time being a old case. He further states that applicant has himself taken a lot of time giving the details.

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2. I find that considerable time has been taken by the respondents in disposing of the representation of the application. Respondents directed to dispose of the application according to rules within a period of 4 months on receipt of a copy of this order.

(dovindan s Tampi)

Member (A)

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